

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 2278
TO BE ANSWERED ON 05/08/2022

COMPENSATION TO ENDOSULFAN VICTIMS

2278. SMT. JEBI MATHER HISHAM:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) Whether Government has taken note of the incident of murder-suicide of Endosulfan Victims, a mother and daughter, in Kasaragod district in Kerala; and
- (b) whether Government will ensure the disbursement of the compensation without further delay as the Supreme Court Order to pay compensation to the Endosulfan pesticide exposure victims has not been fully complied with even after five years?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
(SHRI NARENDRA SINGH TOMAR)

- (a) Government of Kerala has informed that incident of murder-suicide of Endosulfan victim Ms Reshma and her mother in kasargod district has been noticed seriously by the State Government and the person, who is mentioned in the said matter, was included in the Endosulfan victims list and was given a financial assistance of Rs 5 Lakh in 2017 and was also provided monthly pension of Rs.1700.
- (b) State Government of Kerala has informed that in compliance with the Order of the Hon'ble Supreme Court, Government of Kerala has additionally authorized an amount of Rs. 206.305 Crore for the disbursement of compensation to Endosulfan victims. Financial assistance of Rs. 204,74,50,000/- (Rupees Two Hundred Four Crore Seventy Four Lakh and Fifty Thousand) has been sanctioned to 5193 persons by the State Government.
